

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 106

CP (IB) No.178/Chd/Hry/2021

IN THE MATTER OF:

Siemens Financial Services Pvt Ltd

...Petitioner

Vs.

Ravi Kumar Jain

...Respondent

Under Section: 95(1), IBC, 2016

Order delivered on 21.03.2024

CORAM:

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Raj Kumar Narang, Advocate

For the RP : Mr. Sanjeev Kataria, Advocate
Mr. Gulshan Gupta, RP in person.

For the Respondent: Mr. Karan Kaushal, Advocate

ORDER

Affidavit of service has been filed vide Diary No. 507/5 dated 01.03.2024.

The same is taken on record. Objections have been filed by learned counsel for the respondent/ personal guarantor vide Diary No. 507/15 dated 18.03.2024. The same are also taken on record. It is stated by learned counsel for the petitioner and the RP that they have not received the copy of the objections. Learned counsel for the respondent is directed to supply a copy of the objections to the opposite counsels through email during

the course of the day. Response thereto, be filed by learned counsel for the petitioner as well as RP within one week with a copy in advance to the counsel opposite. List the matter on 16.05.2024.

-sd-
(SUBRATA KUMAR DASH)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)